Papers Laid

on ihe Table

	1	2			3
•	3	Bihar	The second second	•	Champaran, Saharsa, Madhepura, Purnea, Katihar, Saram, Muzaffarpur, Siram- arhi, Darbanga, Madhubani, Ranchi, Gumla, Dehardaga, Palemeu, Dumka, Godda, Deoghar and Sahabaganj.
	4	Maharashtra .	A LONG TO SERVICE		Aurangabad, Jalana, Auravati, Wardha, Buldana, Satara and Dule.
	5	Gujarat .	•		Bharuch.
	∘6	Wost Bengal .		•	Malda, Cooch-B har, West Dinajpur, Darj poling and Jalpaiguri.
	7	Haryana			Ambala.
	8	Punjab	stade geriet Žade aktri til til ett		Gurudaspur, Ropar and Hoshi apur.
	-9	Chandigarh :		. •	Chandigarh.
	10	Himachal Prades	h	٠.	Entire State.
	11	Jammu and Kasl	hmir.	-	Entire State.
	12	Manipur			Entire State.
	13	Nagaland .			Entire State.
	14	Arunachal Prade	sh · · ·		Entire State,
	15	Sikkim			Entire State.
	16	Mizoram		٠.	Entire State.

32 Noon

PAPERS LAID ON THE TABLE

Notification of the Ministry of Finance (Department of Revenue) Under Customs Act and related papers.

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE (SHRI B. D. GADHVI): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) under section 159 of the Customs Act, 1962, together with explanatory memoranda on the Notifications:—

(i) G.S.R. Nos. 751(E) to 759(E), dated the 13th May, 1986 superseding Notification Nos. 186-Customs to 194-Customs, dated the 1st March, 1986 under which auxiliary duty of customs on goods falling under First Schedule to the Customs Tariff Act, 1975 (51 of 1975), was lavied under the provisions of the Finance Bill, 1986 and reissuing the same Notifications subsequent to the enactment of the Finance Act, 1986 (23 of 1986) on 13th May, 1986.

(ii) G.S.R. No. 903(E) dated the 24th June, 1986, amending Notification No. 276/85-Customs dated the 28th August, 1985, so as to provide for exemption from additional duty of Customs on Polyester fibre sup-lied to the handloom sector for the manufacture of low-price fabrics under a duly approved programme.

[Placed in Library. Se_e No. **LT**—2772/86 o_r (i) and (ii)]

Notifications of the Ministry of Finance (Department of Revenue) regarding excise duty and related papers

SHRI B. D. GADHVI: Sir, I also beg to lay:

(i) A copy each in (English ani Hindi) of the following Notifications

139

- (1) G.S.R. No. 738(E), dated the 8th May, 1986, amending Noti 177/86-Central Excise fication No. dated 1st March, 1986, so as to in sert the words, brackets and figures
- 'the Finance Act, 1984 (21 of 1984)', after the words 'special duty of excise under* in clause (ii) in the opening paragraph thereof.
- (2) G.S.R. No. 795(E), dated the 21st May, 1986, exempting narrow woven manmade fabrics of width not more than 30.5 cms. falling under heading No. 58.06 of the Schedule to the Central Excise Tariff Act, 1985, from the whole of the duty of excise leviable thereon under the said Schedule.
- (3) G.S.R. No. 799(E), dated the 22nd May, 1986, exempting doubled or multifold yarn, falling within Chapter 54 of the Schedule to the Central Excise Tariff Act, 1985, and manufactured out of duty paid yarn from the whole of the duty of excise leviable thereon.
- (4) G.S.R. No. 800(E), dated the 22nd May, 1986, exempting plates, blocks, sheets and strips of latex foam sponge from the whole of the duty of excise leviable thereon, provided the same are used in the manufacture of soles for chappals.
- (5) G.S.R. No. 801(E), dated the 22nd May, 1986, exempting polypropylene staple fibre and tow and tops, falling under subheading No. 5501.90 of the Schedule to the Central Excise Tariff Act, 1985 from so much of the duty of excise leviable thereon as is in excess of the amount calculated at the rate of rupees five per kilogram.
- (6) G.S.R. No. 81 UE), dated the 27th May, 1986, making certain amendment to Notification No. 221/ 86-Central Excise dated th? 2nd April. 1986. regarding flavouring

essences and concentrates used in the manufacture of aerated waters.

on the Table

- (7) G.S.R. No. 812(E), datd the 27th May, 1986, exempting aerated Waters falling under heading No. 22.02 of the Schedule to the Central Excise Tariff Act, 1985 from so much of the duty of excise leviable thereon under the Central Excise and Salt Act, 1944 as is equivalent to the duty of excise already paid on the flavouring essences and concentrates falling uner sub-heading No. 3302.10 of the said Schedule and used in the manufacture of the said aerated waters.
- (8) G.S.R. No. 813(E) dated the 27th May, 1986, exempting parts and accessories of power tillers falling within Chapter 45, 48, 68, 84 or 85 of the Schedule to the Central Excise Tariff Act, 1985 from the whole of the duty of excise leviable thereon under section 3 of the Central Excise and Salt Act, 1944.
- (9) G.S.R. No. 814(E), dated the 27th May, 1986, exempting tyres, tubes and flaps, falling within Chapter 40 of the Schedule to the Central Excise Tariff Act, 1985. from the whole of the duty of excise leviable thereon under section 3 of the Central Excise and Salt Act 1944 subject to the conditions specified in the Notification.
- (10) G.S.R. No. 815(E), dated the 27th May, 1986, making certain amendment to Notification No. 65/ 86-Central Excise dated the 10th February, 1986, in relation to Internal combustion engines.
- (11) G.S.R. No. 825(E) dated the 2nd June, 986, exempting fuel efficient motor vehicles of engine capacity not exceeding 1000 cubic centimeters, falling under heading No, 7.03 of the Schedule to the Central Excise Tariff Act, 1985 from so much of the duty of excise leviable thereon under the Central Excise and Salt

141

Act, 1944 as is in excess of the amount calculated at the rate *ot* 20 per cent advalorem

- (12) G.S.R. No. 850(E), dated the llth June, 1986, exempting sell-adhesive tapes ol plastics, tailing under sub-heading No. 3919.00 ol the Schedule to the Central Excise Tariff Act, 1985 Irom so much ol the duty ol excise leviable thereon as is in excess ol 25 per cent ad-valorem.
- (13) G.S.R. No.883(E), dated the 18th June, 1986, amending Notification No. 70177-Central Excise dated the 7th May, 1977 so as to withdraw Central Excise exemption in respect of Cigarettes supplied lor consumption on board or vessel of the Indian Navy.
- (14) G.S.R. No. 900(E)', dated the 24th June, 1986, exempting cigarettes beading No. 2403.11 ol the Schedule to the Central Excise Tariff Act, 1985 from so much of the duty ol excise leviable thereon under the Central Excises and Salt Act, 1944 as is equivalent to the duty ol excise already paid under the said Central Excise and Salt Act, on 'Cut tobacco' falling under subheading No. 2404.90 of the said Schedule and used in the manufacture of such cigarettes.
- (15) G.S.R. No. 901(E), dated the 24th June, 1986, prescribing an effective rate ol duty ol ten paise per kilogram on cut tobacco to be used in the manutacture of machine-rolled cigarettes and a nil rate of duty on dust of tobacco arising in the course of conversion of raw tobacco into cuttobacco.
- (16) G.S.R. No. 904(E), dated the 24th June, 1986, amending Notification No. 191/85-Central Excise dated the 20th August, 1985 so as to provide for exemption from excise duty on polyester fibre supplied to the handloom sector for the manufacture ol low price fabrics under a duty approved progamme.

(ii) Explanatory Memoranda on the Notifications mentioned at (2) to (16) above.

on the Table

[Placed in Library. Se_e No. LT—2773J86 for (i) (1) to (16) and (\ll)].

International Airports Authority of India (Annual Statement of Accounts) Amendments Rules, 1985 and related papers

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER): Sir, I beg to lay on the Table under subsection (3) ol section 36 ol the International Airports Authority 1971, a copy each (in English and Hindi) of the Ministry ol Transport (Department Civil Aviation) Notification G.S.R. 942(E), dated the 27th December, 1985, publishing the International Airports Authority of India (Annual Statement of Accounts) Amendment Rules, 1985, together with an Explanatory Note thereon. [Placed in. Library. See No. LT--2778|86]

Report (1984-85) of the Visva Bharati University, Shantiniketan and related papers

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION AND CULTURE (SHRIMATI KRISHNA SAHI): Sir, I beg to lay on the Table.—

- (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of section 35 ol the Visva Bharati Act, 1951:—
- (i) Annual Report of the Visva Bharati University, Shantiniketan, lor the year 1984-85.
- (ii) Review by Government on the working of the University.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed iri Library. See No. LT—2785|86 for (1) and (2)].